



2026:AHC:48955

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2329 of 2026

Avadh Narayan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Sengar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 1.3.2012 in Case No. 134 of 2009-10 (Ram Das vs. Sabhajeet and others) in respect of plot No. 116, Rakwa 5.310 hectare, situated at Mauza Barethi, Tehsil, Pargana and District Banda was passed in favour of the petitioner by the respondent No.3 in the proceedings initiated under Section 41 of the U.P. Land Revenue Act, 1901 and Section 24 of the U.P. Revenue Code, 2006. Against the aforesaid order, statutory appeal as provided under Section 210 of U.P. Land Revenue Act was filed by one Anjani Kumar & others, which was dismissed by respondent no.1- Additional Commissioner(First), Chitrakoot Dham Mandal, Tehsil Banda, District Banda vide order dated 10.10.2022.

2. It is argued that order dated 1.3.2012 passed in favour of the petitioner by respondent no.3 is not complied with in its letter and spirit. Hence present writ petition has been filed.

3. Heard learned counsel for the petitioner and learned counsel for the respondents.

4. Law has been well settled by a Coordinate Bench of this Court in bunch of writ petitions being leading **Writ C No.35470 of 2025 (Meena Devi vs. State of U.P. and 5**

others) decided on 18.12.2025, in which certain directions were given in paragraph nos.44 to 46 which reads as follows:-

"44. Section 24 of the UP Revenue Code, 2006 vests the SDO with statutory quasi-judicial powers for summary settlement of boundary disputes coupled with mandatory enforcement authority for demarcation and possession restoration. Execution is not discretionary but integral to the provision's efficacy—failure to enforce renders the entire summary mechanism otiose and defeats the legislative intent. The broad guidelines formulated aim at providing for a structured framework harmonizing statutory mandates (Section 24 of Code, 2006; Rule 22 of Rules, 2016), executive instructions (Government Order dated 16.12.2025), administrative law principles, and constitutional imperatives of fairness and public order. The concerned respondents, in particular the SDO and Collector, are under law bound to ensure that orders under Section 24 are effectively enforced.

45. The Secretary, Department of Revenue, State of Uttar Pradesh, shall ensure statewide circulation of aforestated guidelines to all revenue authorities within the State. A mechanism for providing mandatory training and RCCMS protocol compliance may also be ensured.

46. The respondents, particularly the concerned SDOs are directed forthwith to execute all subject orders in the instant batch of writ petition, within four weeks from the date of production of a certified copy of this order, strictly as per approved site memo/demarcation report, by ensuring affixation of boundary marks and also possession restoration,

wherever required. "

5. In this view of the matter, the present writ petition is **disposed of finally** directing the Sub Divisional Magistrate concerned-respondent no.3 to comply with the order dated 1.3.2012, strictly in accordance with law as well as observations made in the case of **Meena Devi (Supra)** as quoted above unless there is no legal impediment.

March 9, 2026

P.P.

(Prakash Padia,J.)